

[Shri Sanjiva Reddy]

copy of the Annual Accounts of the Visakhapatnam Port Trust for the year 1964-65 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-6955/66].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Hathi, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) GSR. 1228 published in Gazette of India dated the 13th August, 1966, making certain amendments to Schedule III to the Indian Police Services (Pay) Rules, 1954.
- (2) GSR. 1230 published in Gazette of India dated the 13th August, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (3) The Indian Police Service (Probation) Amendment Rules, 1966, published in Notification No. GSR. 1271 in Gazette of India dated the 20th August, 1966.

[Placed in Library. See No. LT-6956/66]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): On behalf of Shri P. G. Menon, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) GSR. 1288 published in Gazette of India dated the 22nd August, 1966.
- (2) The Gujarat Roller Mills Mixed Atta (Price Control)

Order, 1966, published in Notification No. GSR. 1324 in Gazette of India dated the 22nd August, 1966. [Placed in Library. See No. LT-6957/66].

NOTIFICATION UNDER COMPANIES ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1966, published in Notification No. GSR. 1262 in Gazette of India dated the 13th August, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6958/66]

NOTIFICATION UNDER MERCHANT SHIPPING ACT

The Deputy Minister in the Ministry of Transport and Aviation (Shrimati Jahanara Jaipal Singh): On behalf of Shri C. M. Poonacha, I beg to lay on the Table a copy of the Indian Merchant Shipping (Life Saving Appliances) Amendment Rules, 1966, published in Notification No. GSR. 1256 in Gazette of India dated the 13th August, 1966 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 [Placed in Library. See No. LT-6959/66]

MAIN CONCLUSIONS/RECOMMENDATIONS OF 24TH SESSION OF INDIAN LABOUR CONFERENCE

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Main Conclusions/Recommendations of the 24th Session of the Indian Labour Conference held at New Delhi on 29th and 30th July, 1966. [Placed in Library. See No. LT-6960/66].

12.27 hrs. ..

ARREST OF MEMBER

(Shri Dasaratha Deb)

Mr. Speaker: I have to inform the House that I have received the

following telegram, dated the 30th August, 1966, from the Sub-Divisional Magistrate, Agartala:—

"I have the honour to inform you that I have found it my duty in exercise of my power under section 13 of the Code of Criminal Procedure to direct that Shri Dasaratha Deb, Member, Lok Sabha, arrested by Kotwali Police Station under sub-rule (5) of rule 41 of the Defence of India Rules, 1962, be detained for twelve days till 9th September, 1966, for subversive activities and action likely to endanger the safety and stability of the State and inciting agitations against public servants. Shri Dasaratha Deb was accordingly taken into custody at 21.00 hours on the 29th August, 1966 and is at present lodged in the Central Jail, Agartala."

Shri Nambiar (Tiruchirapalli): Tripura being a Union Territory, I would like to know whether it is possible for the Home Minister to say why Shri Dasaratha Deb was arrested. He was here only about two days back and then he had gone home...

Mr. Speaker: I have already read out the whole of the information that I had received.

Shrimati Renu Chakravartty (Barrackpore): In the papers it had been mentioned that there was a dispute or scuffle over Cinema tickets.

Shri Nambiar: Would the Home Minister make a statement for the information of the House, indicating why he was arrested? The information given by the Superintendent of Police is scrappy. We want more details about it.

Shrimati Renu Chakravartty: This is a case where the Defence of India Rules have been used. What has come out in the papers is that there was some dispute and some scuffle between the students and the police in connection with the buying of cinema tick-

ets. The next day we find that all those people have been arrested, and Shri Dasaratha Deb, a Member of this House has also been arrested under the Defence of India Rules. We would request you to ask the Home Minister *suo motu* to make a statement explaining why the Defence of India Rules have been utilised in such a case as this.

Mr. Speaker: The Home Minister has heard what has been said. If he wants to make any statement, he may make it.

Shri S. M. Banerjee (Kanpur): Kindly allow me one minute. I want to invite your attention to your own observation....

Shri Nambiar: Tripura is directly under the Centre, it being a Union Territory.

Shri H. N. Mukerjee (Calcutta Central): Tripura is directly under the Centre, and the Home Minister who is in charge of it is here. A Member of Parliament has been arrested and along with him 40 other political people have been also arrested, as Shrimati Renu Chakravartty has pointed out already, under the Defence of India Rules which, the Home Minister has assured us would not be applied to political parties. Surely, the Home Minister is here, and you had the goodness to ask him to say something in your own way though you did not direct him as such, but he is simply keeping mum. I do not understand this.

Mr. Speaker: Here it is information that I have received. I had to read it at this moment. This is not the time when I can compel the Minister to make the statement. He has heard the wishes of the Members. Now it is for him to see whether he can make any statement, or he can give any other information (*Interruptions*).

Shri S. M. Banerjee: I invite your kind attention to your own observation.

Shri Shivaji Rao S. Deshmukh (Parbhani): When the hon. Minister makes a statement, let him state whether Tripura is not a border State.

Mr. Speaker: The Home Minister says at present he has no further statement to make. If he has anything he will do so afterwards.

Shri Nambiar: Let him do it tomorrow.

12.30 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

Mr. Speaker: The Committee on Absence of Members have recommended that leave of absence be granted to the following Members for the periods indicated against each as stated in their Eighteenth Report:

| | |
|---|---|
| (1) Shri A. Jayaraman | 14th to 30th April, 1966 (Fourteenth Session). |
| (2) Shri Vijaya Bhushan Singh Deo | 28th April to 18th May, 1966 (Fourteenth Session). |
| (3) Shri Inder J. Malhotra | 25th July to 12th August, 1966 (Fifteenth Session). |
| (4) H. H. Maharaja Karni Singhji of Bikaner | 25th July to 19th August, 1966 (Fifteenth Session). |
| (5) Shri R. Kanakasabai | 25th July to 19th August, 1966 (Fifteenth Session). |
| (6) Shri Y. N. Singh | 25th July to 12th August, 1966 (Fifteenth Session). |
| (7) Shri M. K. Shivananjappa | 25th July to 2nd September, 1966 (Fifteenth Session). |
| (8) Shri Madeppa Bandappa Kadadi | 25th July to 2nd September, 1966 (Fifteenth Session). |
| (9) Shri Nath Pai | 25th July to 24th August, 1966 (Fifteenth Session). |

I take it that the House agrees with it.

Shri S. M. Banerjee (Kanpur): Shri Yajnik is also absent, and it is most surprising and rather very depressing. We wanted to know about his health. This was not a political thing like Mr. Dasaratha Deb being arrested under DIR, but unfortunately the Home Minister has not even the courtesy to give a statement in this House about this old man. Something was conveyed to me today by the Lobby Assistant, not by the Home Minister. What about his health? He is more respected than the Home Minister. Let him make a statement.

Shri Ranga (Chittoor): Quite a number of us have been upset by the

news that he fell ill and he had to be taken to the hospital or something like that. May we have some statement from the Home Minister that he is all right?

Mr. Speaker: That information might be given.

Shri H. N. Mukerjee (Calcutta Central): The papers have reported about the illness of this octogenarian Member of this House who was a leader of the Congress when Mr. Nanda was an apprentice in Mazdoor Mahajan in Ahmedabad. I was in Ahmedabad for a day and I know the way people feel about him. He sits here, can he not give some information about him?